

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**For the attention of the creditors of
OWAIS METAL AND MINERAL PROCESSING LIMITED**

Relevant Particulars		
1	Name of corporate debtor	Owais Metal and Mineral Processing Limited
2	Date of incorporation of corporate debtor	16/12/2022
3	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Gwalior
4	Corporate Identity No. of corporate debtor	L14290MP2022PLC063833
5	Address of the registered office and principal office (if any) of corporate debtor	C/o Sayyad Akhtar Ali Vahid Nagar, Old Baipass Road, Ratlam, Madhya Pradesh, India-457001
6	Insolvency commencement date in respect of corporate debtor	13/08/2026
7	Estimated date of closure of insolvency resolution process	09/02/2027 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh Lohia Registration No.: IBBI/IPA-002/IP-N00049/2016-17/10093
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: 414, Manas Bhavan Extention, 11 RNT Marg, Indore Madhya Pradesh - 452001 Email Id registered with Board: rlohiaandcompany@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address registered with Board: 414, Manas Bhavan Extention, 11 RNT Marg, Indore Madhya Pradesh - 452001 Email Id registered with Board: cirp.owaismetal@gmail.com
11	Last date for submission of claims	27/08/2026
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

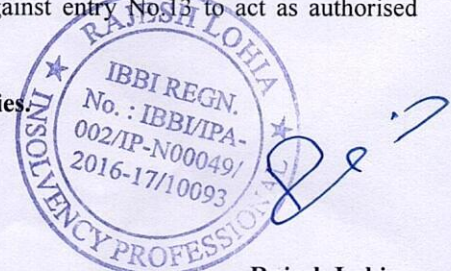
Notice is hereby given that the National Company Law Tribunal, Indore Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of Owais Metal and Mineral Processing Limited on **13/08/2026**.

The creditors of Owais Metal and Mineral Processing Limited are hereby called upon to submit their claims with proof on or before **27/08/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 15/08/2026
Place: Indore

Rajesh Lohia
(Interim Resolution Professional)
Reg. No.: IBBI/IPA-002/IP-N00049/2016-17/10093